

17.2.95

Hon. Mr S Das Gupta AM
Hon. Mr T. L. Verma JM

On the request of the learned
Counsel for both the parties. Adjourned.
List this case for hearing on
15.05.95.

[Signature]
JM

[Signature]
AM

but

15.05.95

Hon. Mr RK Saxena JM
Hon. Mr S. Dayal, AM

Now is present for the applicant.
Sh. N.B. Singh learned counsel for the
respondents seeks time. There is no
electricity. Adjourned to 05.07.95.

[Signature]
JM

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JM

but

14
05/7/95

Hon. Dr. R.K. Saxena, JM.
Hon. Mr. S. Dayal, AM.

The case is called out in the second
round and none is present for the parties. On the last date
re. 15/5/95 also nobody was present. It appears that the applicant
is not interested in prosecuting the matter. It is, therefore, deemed
dismissed for default.

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JM

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JM